

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SUNIL THOMAS

Petition(s) for Special Leave to Appeal (Civil) No(s).3835/2006

COMMISSIONER OF INCOME TAX, MEERUT Petitioner(s)

VERSUS

KARTODIRJO EDWARD SUMIDI Respondent(s)

With SLP(C)Nos.7485 and 9005/2006

Date: 04/01/2013 This Petition was called on for hearing today.

For Petitioner(s) Mr. Deepakaran Singh Dalal,Adv.
Mr. B.V. Balaram Das,Adv.

For Respondent(s)

UPON hearing counsel the Court made the following
O R D E R

Ld. counsel for the petitioner who was granted last opportunity for production of paper publication has not filed proof of dasti even now. However, I am inclined to grant one more opportunity of four weeks time on the condition that he deposits Rs.500/- in the Supreme Court Legal Services Committee as cost and file proof. If proof of deposit is not filed within the above four weeks the matter shall be placed before the Hon'ble Judge in Chamber without any further order. If steps are taken, list the matter on 15.2.2013.

| s | | (SUNIL THOMAS) |
| | | Registrar |